

ITEM NO.9

Virtual Court 1

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 10979/2020

(Arising out of impugned final judgment and order dated 19-03-2020  
in MCRC No. 10585/2020 passed by the High Court Of M.p At Indore)

SUDHIR KUMAR KAD

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

Date : 24-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Kartik Seth, Adv.  
For M/S. Chambers Of Kartik Seth, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video  
Conferencing.

We decline to interfere in this Special  
Leave Petition.

Learned counsel for the petitioner, on  
instructions, seeks permission to withdraw this  
special leave petition.

Permission granted.

The special leave petitions and pending  
application(s), if any, are dismissed as withdrawn.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

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